

Order dated 24/09/2003.

Heard Mr. A. P. Mishra, Learned Counsel for the Applicant and Mr. R. C. Rath, Learned Standing Counsel appearing for the Respondents/Railways & perused the records.

By filing this Original Application, Mrs. K. Sarajanamma has prayed for a direction to the Respondents to dispose of her representation dated 30.08.2000 at Annexure-9 and another representation dated 09.04.2001 at Annexure-12 submitted to them seeking appointment to her son on compassionate ground; instead of offering appointment to her under the same scheme vide their letter No. P/R/EA/OT/Gr. D/ Appt. W.L. -Ladies dt. 24.8.2000. In her representation, she has disclosed that after the death of her husband, Late Veeranna on 01.07.1993, the Respondents were kind enough to offer her an appointment as Hot Weather water woman since 1997. She worked there for three years but during 1999 she lost her eye sight and therefore, she prayed that it would not be possible on her part to be on duty. In the circumstances, she has prayed that keeping her health problem in view, her son Shri K. Venkata Rao may be appointed under the

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compassionate scheme. She has also submitted that he is duly qualified for appointment under the Respondents, in respect of age and educational qualifications etc. Mr. Rath, Learned Standing Counsel appearing for the Respondents submitted, over and above what the Respondents have stated in their counter that the original Application before this Tribunal in the present form is premature, because the Applicant does not have a grievance to agitate. He disclosed that the Applicant has not so far submitted formal application from her son to the Respondents with all necessary documents. At the first instance, the Applicant should approach the Respondents by making an application with requisite documents enabling them to examine the grievance of the applicant. Mr. A. P. Mishra, learned Counsel for the Applicant during the course of hearing brings my notice an application dated 7.3.83 of the Applicant addressed to the Sr. Divisional Personnel Officer, E.C. Railways. In this application, the applicant has made a prayer for considering the case of her son for appointment under compassionate scheme in place of her but as has been pointed out by learned Standing Counsel for the Respondents, the said representation as made by the Applicant is not enough. She should have submitted the same with full particulars of the son of the deceased Railway servant and other necessary documents.

his age, educational qualification and so on. I, therefore, see fit of force in the submission of the learned Standing Counsel for the Respondents and, accordingly, I direct the Applicant to submit an application of her son, namely, K. Venkata Rao alongwith all requisite certificates showing his age, qualification etc. to the Respondent No. 3 within a period of 30 days from the date of receipt of a copy of this order and on receipt of the said application, the Respondents should take further necessary action for considering the matter regarding the offer of appointment under compassionate ground to the son of the deceased Railway servant in place of her mother i.e. the Applicant in this case.

With the above observations and directions, this original Application is disposed off. No costs.

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(B.N.SCM) Vice-Chairman

Copy of order
of 29/7/03 issued
to the Counsel
on both sides.
29.9.03
S.O.

29/7/03